HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement

Endt No. 12460 /Rules/2023

Bilaspur, dated 25/09/23

Copy of Circular i.e. Guidelines for the District Judiciary with regard to evidence of doctor witnesses be forwarded to :-

- Addl. Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 3. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 5. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 6. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 7. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
- 8. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 9. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 10. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 11. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 13. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 14. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 15. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- Steno to Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur, for information.
- 17. The Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 18. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
- 19. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
- 20. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
- 21. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
- 22. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
- 23. Registrar Ministerial (S&A Cell/ C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
- 24. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 25. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
- 26. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
- 27. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
- 28. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
- 29. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 30. Library, High Court of Chhattisgarh, Bilaspur for information.
- 31. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
- In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

(Arvind Kumar Verma)
Registrar General

HIGH COURT OF CHHATTISGARH, BILASPUR CIRCULAR

No. 12459 Rules/2023

Bilaspur, Dated 25/09/23

THE HIGH COURT OF CHHATTISGARH, BILASPUR ISSUES THE FOLLOWING GUIDELINES FOR THE DISTRICT JUDICIARY WITH REGARD TO EVIDENCE OF DOCTOR WITNESSES.

The District Judiciary of the State of Chhattisgarh shall ensure the following guidelines and these guidelines shall come into force with immediate effect:-

- 1. All the Courts shall have its separate e-mail IDs.
- 2. All the Courts shall depute the Clerk of Court/Deputy Clerk of Court/Nayab Nazir, as the case may be, to attend to the query of the Doctors.
- 3. The summons issued to the Doctor witnesses shall contain the official Landline Number & e-mail ID of the concerned Court through the Clerk of Court/Deputy Clerk of Court/ Nayab Nazir, as the case may be, with a note that the Doctor witnesses may inquire from the said personnel regarding availability of Judicial Officers between 10:30 AM to 11:00 AM on a particular date before a day.
- 4. In case of willingness of the Doctors to be examined through Video Conferencing, they shall inform the concerned Court through the Clerk of Court/Deputy Clerk of Court/ Nayab Nazir, as the case may be, one day prior to the date of hearing between 10:30AM to 11:00AM.
- 5. The Clerk of Court/Deputy Clerk of Court/ Nayab Nazir, as the case may be, shall maintain a record of the receipts of such call/e-mail from the Doctor witnesses.

Strict compliance of the above guidelines be ensured.

By order of Hon'ble the High Court

Registrar General

25.09.202]